



The Gazette of Meghalaya

EXTRAORDINARY

PUBLISHED BY AUTHORITY

No. 109

Shillong, Monday, March 27, 2023

6th Chaitra, 1945 (S. E.)

PART-IV

GOVERNMENT OF MEGHALAYA

LAW (B) DEPARTMENT

NOTIFICATION

The 27th March, 2023.

No.LL(B)200/84/291. – The Contingency Fund of Meghalaya (Amendment) Act, 2023 (Act No. 2 of 2023) is hereby published for general information.

MEGHALAYA ACT NO. 2 OF 2023.

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 25th March, 2023.

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 27th March, 2023.

**THE CONTINGENCY FUND OF MEGHALAYA (AMENDMENT)
ACT, 2023**

**An
Act**

further to amend temporarily the Contingency Fund of Meghalaya Act, 1972

**Be it enacted by the Legislature of the State of Meghalaya in the Seventy fourth Year of the
Republic of India as follows:-**

**Short title and
Commencement**

1. (1) This Act may be called the Contingency Fund of Meghalaya (Amendment) Act, 2023.
(2) It shall be deemed to have come into force on and from the 7th February, 2023.

**Amendment of
Proviso to Section 2
of Meghalaya Act 5
of 1972**

2. In section 2 of the Contingency Fund of Meghalaya Act, 1972 as amended, for the existing proviso, the following new proviso shall be substituted, namely,—
“Provided that during the period beginning on the date of commencement of the Contingency Fund of Meghalaya (Amendment) Act, 2023 and ending the 31st March, 2023, this section shall have effect subject to the modification that for the word “rupees five hundred and five crore” the words ‘one thousand three hundred and five crore’ shall be substituted with effect from 18th December, 2022 and that for the word “one thousand three hundred and five crore” the word “one thousand eight hundred and five crore” shall be substituted with effect from 7th February, 2023.

**Repeal and saving of
Ordinance No. 10 of 2022
and Ordinance No. 2 of 2023**

3. (1) The Contingency Fund of Meghalaya (Amendment) Ordinance, 2022 (Ordinance No. 10 of 2022) and The Contingency Fund of Meghalaya (Amendment) Ordinance (I), 2023 (Ordinance No. 2 of 2023) shall be repealed.
(2) Notwithstanding such repeal, any action taken or anything done under the Ordinance so repealed, shall be deemed to have been taken or done under the provisions of this Act.

S. K. SANGMA,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.